

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 304 OF 2012

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 07-9-2010 passed in ITA No. 877/Hyd/2010 for Assessment year 2005-2006 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'A', Hyderabad preferred against the Order dated 31.03.2010 passed in ITA No. 0123/CIT(A)/GNT/2009-10 on the file of the Commissioner of Income Tax (Appeals) Guntur for Assessment Year 2005-06, preferred against the Assessment Order dated 26.03.2009 passed in PAN/GIR No. S-533/AAECS962F on the file of the Deputy Commissioner of Income Tax, Central Circle – 3(2), Hyderabad.

Between:

Commissioner of Income Tax III, IT Towers, A.C. Guards, Hyderabad

... Appellant

AND

Surabhi Software Peoples LTD., 102, Shilpa Arcade, Road No.3, Banjara Hills,
Hyderabad.

...Respondent

Counsel for the Appellant : Mr. J.V. Prasad, Senior Standing Counsel for
Income Tax Department

Counsel for the Respondent : ...

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.304 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, - Hyderabad Bench 'A', Hyderabad.
2. The Commissioner of Income Tax (Appeals) Guntur.
3. The Deputy Commissioner of Income Tax, Central Circle - 3(2), Hyderabad
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. Two CD Copies

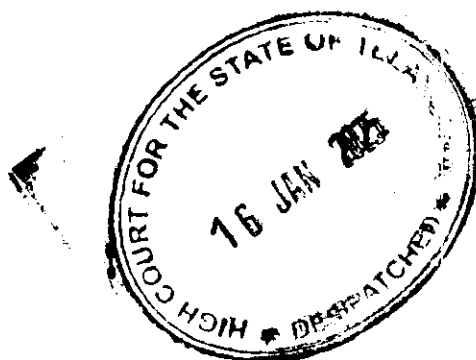
kp' DL/gh

HIGH COURT

DATED:20/12/2024

ORDER

ITTA.No.304 of 2012



APPEAL IS DISMISSED AS WITHDRAWN

(7)

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